

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

OA 12/2003

DATE OF ORDER: 13.10.2003

Sukh Lal son of Late Shri Panchiya aged 55 years. Resident of Jhalkari Nager, Alwargate, Ajmer. Last employed on the post of Welder Grade I. T.No. 27613 Loco 03 in the office of Chief Works Manager, Loco Workshop, Ajmer.

.... Applicant.

VERSUS

1. Union of India through Chairman Railway Board, Rail Bhawan, New Delhi.
2. General Manager, Western Railway, Churchgate, Mumbai.
3. General Manager, North & Western Zone Railway, Jaipur.
4. Chief Works Engineer, North & West Zone, Railway, Jaipur.
5. Chief Works Manager, Loco Workshop, Ajmer.
6. Dy. Chief Mechanical Engineer, Loco Workshop, Ajmer.
7. Chief Works Engineer, Western Railway, Churchgate, Mumbai.

.... Respondents.

Mr. Ramesh Chand, Counsel for the applicant.

Mr. U.D. Sharma, Counsel for the respondents.

CORAM:

Hon'ble Mr. M.L. Chauhan, Member (Judicial)

Hon'ble Mr. A.K. Bhandari, Member (Administrative)

ORDER (ORAL)

The applicant has filed this application whereby praying for the following reliefs:-

- "(i) Allow this original application in the interest of impartial justice and fair play and impugned order of Annexure A1 & A2 may kindly be quashed.
- (ii) This Hon'ble Tribunal is requested to kindly issue necessary direction to respondents to take applicant on duty with full back wages.
- (iii) The impugned order of Annexure A1 & A2 are conflicting each other, therefore, impugned order of Annexure A1 & A2 should be quashed with all consequential benefits to applicant.
- (iv) That the cost of proceedings may please also be granted in favour of applicant.

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(v) That any other direction, order or relief which the Hon'ble Tribunal may deem fit and proper under the circumstances of the case may also be granted in favour of the applicant."

2. Notice of this application was given to the respondents. The respondents have not filed any reply.

3. We have heard the learned counsel for the parties.

4. The learned counsel for the applicant submits that his client will be satisfied if time bound direction is given to the respondents to decide the representation dated 22.6.2002 (Annexure A/14) ^{against compulsory retirement} addressed to the Chief Works Engineer, Western Railway, Churchgate, Mumbai, which is still pending.

5. Accordingly, the respondent No. 3 General Manager, North Western Railway, Jaipur is directed to entertain the representation of the applicant dated 22.6.2002 (Annexure A/14) and pass a reasoned and speaking order within one month from the date of receipt of this order.

6. With these observations, this OA is disposed of at admission stage with no order as to costs.

X K B
(A.K. BHANDARI)
MEMBER (A)

Chauhan
(M.L. CHAUHAN)
MEMBER (J)